

(8)

In the Central Administrative Tribunal  
Principal Bench, New Delhi

Regn. Nos.:

Dated: 6-5-1992

1. RA- 197/91 In  
OA- 2555/90
2. MP-4081/91 and  
MP-4082/91 In  
RA- 197/91

Shri U.R. Arya .... Petitioner

Versus

Union of India & Anr. .... Respondents

CORAM: Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)  
Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

(Judgement by Hon'ble Mr. P.K. Kartha, V.C.)

The petitioner in this R.A. and the MPs filed under <sup>9</sup> thereto, is the original applicant in OA-2555/90 which was disposed of by judgement dated 4.9.1990. The petitioner had challenged in the main application the impugned order dated 9.8.1990 issued by the respondents, rejecting his request for changing his date of birth from 11.8.1933 to 2.8.1940. After hearing the learned counsel for both the parties and going through the records of the case carefully, the Tribunal found no merit in the application and the same was dismissed.

2. We see no error of law apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement.

In MP-40 91/91, the petitioner has drawn our attention to two judgements of this Tribunal in support of his contention. In our opinion, each case relating to <sup>the facts and</sup> date of birth, has to be decided on its own <sup>circumstances.</sup>

3. We see no merit in the R.A. and the MPs filed by the petitioner and the same are rejected.

*B.N. Dhoundiyal*  
(B.N. Dhoundiyal)  
Administrative Member

*6/5/92*  
(P.K. Kartha)  
Vice-Chairman (Judl.)